

before we rise today may be two or maybe three, if one more is added. So, the time allotted for one item is one hour and for another item is one more hour.

SHRI ATAL BIHARI VAJPAYEE: What is the third item, Sir,

MR. SPEAKER: Third item we have to decide upon. So, may I request that this matter also should be completed?

Now Matters Under Rule 377. I would not like it to be taken up at the end because four or five Members have to sit for the whole day. That is not proper. So, I am taking it up now.

13.27 hrs.

MATTERS UNDER RULE 377

- (I) Need to provide adequate assistance to the Government of Madhya Pradesh to control Cholera and gastroenteritis in Vilaspur district

[Translation]

SHRI KHELAN RAM JANGDE (Vilaspur): Cholera and gastroenteritis have broken out in epidemic form in vilaspur district (Madhya Pradesh). The State Government is unable to take appropriate steps to check these diseases due to paucity of resources. I request that Government of India should conduct a survey to assess the exact position there and make arrangements for providing grants, for medicines so that people of that district may get rid of cholera and gastroenteritis.

13.28 hrs.

[MR. DEPUTY-SPEAKER *In The Chair*]

- (II) Need to issue a commemorative stamp in memory of Rani Chennamma of Kittur

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): Sir, in view of declaration by

SAARC to celebrate this year as 'International Women's Year', it has become imperative to throw light on the history of women of the past and instill moral courage into those who are coming up in various fields of life in the present. Woman is not weak. She never lags behind in any adventure. Besides, she has excelled men in many fields. One such example before us is the daring story of immortal Rani Channamma of Kittur, whose exhibition of valour and sacrifice for the attainment and preservation of freedom is ever praiseworthy. Rani Channamma, who sowed the seeds of freedom and subjected the British to a great humiliation by defeating them for the first time as back as in 1824 has been undoubtedly a venerable lady of the nation. She is the fountain head of inspiration behind the "Women's Dal" being celebrated every year on 23rd October.

Channamma, who has been like the star of the dawn heralding the Indian freedom, is one among a few memorable freedom fighters of India.

Though a postage stamp was issued a few years ago, it will certainly be in the fitness in the present context if a colourful postage stamp in her memory is issued for the second time.

I request the hon. Minister of Communications to issue the stamp on 2nd February, 1992, which is the 163rd anniversary of Rani Chennamma of Kittur.

- (III) Need to exempt farmers of Rajasthan from payment of loans taken by Indira Gandhi Nahar Project Authority on their behalf

SHRIMATI VASUNDHARA RAJE (Jhalawar): Sir, The line water courses are being constructed since 1974 by the project authority on behalf of the cultivators in the Indira Gandhi Nahar Project and Chambal areas. While in some cases the loans were directly advanced to the cultivators by the commercial banks, in majority of cases, the Rajasthan Land Development Corporation has taken loans on behalf of the cultivators. The farmers are required to repay these

[Smt. Vasundhara Raje]

loans along with interest. This has adversely affected the economy for those farmers. The farmers in the neighbouring States of Haryana and Punjab are exempted from such charges. They are not charged for the cost of water courses. Therefore, similar rule should be applicable in the case of the farmers in Rajasthan. Representations have been made by various organisations in this regard. The cost of water courses in Stage-II area of IGNP is borne by the State Government.

Now the total liabilities on account of the lined water courses and other farm development has reached around Rs. 200 crores with interest. As the area has been facing severe drought situation almost every year, the State Government is not in a position to undertake this liability.

As such, I appeal to the Government of India to share this responsibility and exempt the farmers, from the loan which has been taken by the Project Authority on their behalf. Thank you.

- (iv) **Need to provide financial assistance to the Government of Rajasthan for the overall development of Jaipur city**

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House to this important issue under Rule 377.

Jaipur, the capital of Rajasthan is known as 'pink city' the world over and is a Centre of attraction for tourists from all over the world. The new master plan for Jaipur for the next ten years is being prepared. In order to make an all round development of this city from the tourism and trade angles, the Union Ministry of Urban Development should seek adequate financial help from the Centre and make it available to the State in view of the limited financial resources of the State Government.

- (v) **Need for Financial Assistance from Central Government to prevent silting in Chilika lake, Orissa**

[English]

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, India's best lake, i.e. 'Chilika' in Orissa, which is also the biggest lake of Asia, is getting silted more and more and requires immediate attention of the Government. It attracts thousands of foreign tourists every year due to its magnificent beauty. It also gives scope to earn crores of rupees of foreign exchange every year by way of exporting prawn and other varieties of fish. It is also a shelter place to lakhs of Siberian birds in winter. Such a valuable property of the country is losing its natural glamour and is getting silted as its passage to sea is practically closed. Immediate steps should be taken to open the mouth, the passage to sea. State Government has already apprised the situation and made a request to the Government of India for necessary allocation of funds.

- (vi) **Need to double the railway line from Kiul to Kajra on Kiul-Bhagalpur section**

[Translation]

SHRI BRABMANAND MANDAL (Monghyr): Mr. Deputy Speaker, Sir, I would like to draw the attention of this House to this important issue under Rule 377.

The scheme of doubling the railway line from Kajra to Bhagalpur should be converted into Kiul-Bhagalpur scheme. The doubling of railway line only from Kajra to Bhagalpur on Kiul Bhagalpur section does not serve any purpose. Its purpose will be defeated if the 15 km. line is left single. Therefore, the railway line from Kiul to Kajra should be doubled.

The next point is that the doubling of railway line from Jamalpur to Ratanpur has been abandoned probably due to tunnel there. If this doubling work is a little costly and inconvenient, Ratanpur on this line may